

**CWP-6280-2024*****Abhilaksh Sachdev and another vs. State of Haryana and others***

Present:- Mr. Abhinav Sood, Advocate,
Ms. Achintaya Soni, Advocate,
and Mr. Nitesh Jaghria, Advocate,
for the petitioners.

Keeping in view the issue involved, we expand the scope and also implead the State of Punjab for giving its report whether the judgment dated 22.07.2019 rendered in ***CWP-6213-2016, Reet Mohinder Singh vs. State of Punjab and others (Annexure P-12)*** is being implemented.

Accordingly, State of Punjab through its Home Secretary, Government of Punjab is impleaded as respondent No.8.

Notice of motion.

Mr. Deepak Balyan, Addl. A.G., Haryana accepts notice on behalf of the respondent Nos.1 to 4 and 6-State of Haryana and Mr. Saurav Khurana, Addl. A.G., Punjab accepts notice on behalf of respondent No.8-State of Punjab and both pray for time to file status report.

Adjourned to 22.04.2024, for service of respondent Nos.5 and 7. The status report be submitted by both the States by the next date of hearing as how many complaints have been received and the action taken on them in all districts of both the States.

(G.S. SANDHAWALIA)
ACTING CHIEF JUSTICE

18.03.2024
shivani

(LAPITA BANERJI)
JUDGE